NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 92/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

Name of the Company		Haier Appliance India Pvt.Ltd Vs- ATC India Electrinics Pvt.Ltd.		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

3. Mr. JOY SAHA, Senior Advocate

RESPONDENT

MK. SHAMIT SANYAL, Advocate

Mr. ANIRBAN DAS, Advocate

Anixban 2018

ORDER

No one is present from the operational creditor's side. Ld. Counsel for the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 08/02/2018.

Sd

(Jinan K.R.) Member (J) &d

(V.P.Singh) Member (J)